

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/MP/2019

Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity act seeking approval of guidelines/mechanism for procurement of coal from alternate sources under the Power Purchase agreement dated 7.8.2019 along with supporting affidavit.

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and others

Date of Hearing : 25.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Ramanuj kumar, Advocate, JPL
Shri Manpreet Lambha, Advocate, JPL
Ms. Tanya Sareen, Advocate, UHBVNL
Ms. Poorva Saigal, Advocate, UHBVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the guidelines for procurement of coal from alternate sources in light of the enduring shortage in supply of linkage coal by Coal India Limited and directions regarding the persistent delays by the Respondents 1 and 2 to approve procurement of alternate coal in accordance with their obligations under Power Purchase Agreement entered into between the Petitioner and the Respondents 1 and 2. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned counsel for the Respondents, Haryana Discoms accepted notice and requested for time to file reply.

3. After hearing the learned counsel for the Petitioner and the Respondent, Haryana Discoms the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 16.12.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 31.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)